

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

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**ORDERS OF THE BENCH**

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**Date of Order: 11.03.2013**

CP No. 74/2012 (OA No. 183/2009)

Petitioner is present in person.  
Mr. R.S. Meena, C.L.A., DRM's office, Kota, is present in person.

The advocates are abstaining from the work today.

We have gone through the material placed on record. In compliance of the order dated 10<sup>th</sup> January, 2012 passed by this Tribunal in OA No. 183/2009, the respondents have passed order dated 22.01.2013 & order dated 23.01.2013 (Annexure CPR/1).

Upon perusal of the order dated 22.01.2013 & order dated 23.01.2013 (Annexure CPR/1), it reveals that in view of the directions issued by this Tribunal, the respondents have only charged the normal rent from the applicant in respect of the premises from 1979 till its vacation. Further, the recovery of penal rent already made has also been refunded to the applicant.

Thus, in view of the above, we are of the considered opinion that the respondents have made full compliance of the order dated 10<sup>th</sup> January, 2012 passed by this Tribunal in OA No. 183/2009.

Consequently, the present Contempt Petition stands dismissed with no order as to costs. Notices issued earlier to the respondents are discharged.

*Anil Kumar*  
(ANIL KUMAR)  
MEMBER (A)

*K. S. Rathore*  
(JUSTICE K.S. RATHORE)  
MEMBER (J)

Kumawat